

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 2539/1989 198
T.A. No.

DATE OF DECISION 9.1.1990.

Shri R.D. Raju, Applicant (s)

Shri S.K. Bisaria, Advocate for the Applicant (s)
Versus
Union of India Respondent (s)

None. Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. T.S. Oberoi, Judicial Member

The Hon'ble Mr. I.K. Rasgotra, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT (ORAL)

(Delivered by Hon'ble Shri T.S.Oberoi)

On perusal of the matter of record, it is seen that the impugned order is dated 8th December, 1989, wherein the applicant has been allowed 45 days' time to file appeal, if any, to the appellate authority. It is not indicated in the OA whether any appeal has been filed or not. However, at this stage, the learned counsel for the applicant stated that he may be given a week's time to ascertain as to whether any appeal has been filed by the applicant or not. Considering that aspect also and keeping in view that the impugned order is barely a month old, some reasonable time, even in the event of appeal, having been filed, has to be allowed to the concerned authorities.

2. In view of the above, we are of the opinion that present application is premature and therefore, rejected.

I.K. Rasgotra
(I.K. Rasgotra) 9/1/90
Member (A)

T.S. Oberoi
(T.S. Oberoi) 9/1/90
Member (J)